CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 394/MP/2019

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003

read with Regulations 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Transmission Charges and losses in inter-State Transmission) Regulations, 2010 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions to recover the outstanding dues of transmission charges of the Respondents through adjustment in charges recovered

from use of Short-term Open Access.

Petitioner : Central Transmission Utility – Power Grid Corporation of

India Limited

Respondents : Himachal Sorang Power Private Limited & Ors.

Date of Hearing : 11.12.2019

Coram : Shri P. K. Pujari, Chairperson

Dr. M. K. Iyer, Member Shri I.S. Jha, Member

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL

Shri K. K.Jain, PGCIL Shri J. Mazumdar, PGCIL

Record of Proceedings

Learned counsel for the Petitioner, Central Transmission Utility, submitted that the present Petition has been filed, *inter-alia*, seeking directions from the Commission to recover outstanding transmission charges from the Respondents, aggregating to the tune of Rs.455 crore, towards use of the long-term access granted to them by the Petitioner. Learned counsel submitted that the Petitioner has sought to invoke the Commission's power to remove difficulty and power to relax so as to permit the Petitioner to recover the outstanding dues of the Respondents through adjustment of Short-term Open Access charges and for the removal of difficulty being faced by the Petitioner in complying with the regulatory mandate of Regulation 5 of the Sharing Regulations for recovery of full and exact Yearly Transmission Charges (YTC) of the ISTS licensees.

2. After hearing the learned counsel for the Petitioner, the Commission reserved order in the Petition.

By order of the Commission

Sd/-(T.D. Pant) Deputy Chief (Legal)

